md piont. Uver and above all the.% transport charge of Rs. If- to Rs. 4|per bundle are borne by the societies. The primaries are thus made to pay for varn extra over and above tne market prices of similar counts of yarn. The other scheme of getting 75,000 bales of cotton with the Cotton Corporation of India converted into varn in the cooperatives and private mills is only in its early stage. Certain mills promised to purchase 64,000 bales but have purchased only 24,000 bales to far. It is not clearly known what counts of yarn would be spun and at what prices they would be supplied to the handloom weavers.

All these facts go to prove without the slightest doubt that the primary weavers\* cooperatives were forced to purchase the required yarn at the available market prices during all the past seven, months for providing employment to their memberweavers. There has been an abnormal increase in the prices °f dyes and chemicals all through. The Union Finance Minister claimed in one of his letters addressed to me that excise duties on napthols and vat dyes were reduced from 25 to 20 per cent from 1-4-1994. The advantage has accrued to the manufacturers and the middlemen but not to the handloom weavers. As is known to all. the production of coloured cloth is the mainstay of handlooms. Normally, there would be no increase in the prices of handloom cloth in proportion to the increase in prices of raw materials, as it is subjected to the fierce competition of the mill ond powerloom products produced by them in defiancce of the reservations made to handlooms, though the Supreme Court of India upheld the Constitutional validity of the Handlooms Reservation Act and the reserveions made under the provisions of the Act. The Government of India is required to take steps for enforcing reservations. The present problem is to find a market for the accumulated cloth worth BJ. 75 crores with the primary and apex handloom weavers' cooperative societies in Andhra Pradesh. There must

have been similar accumulation of handloom cloth in all other States also.

The marketing development assistance of six per cent on the production ia Ibe case of primaries and eight per cent on, the turnover of apex societies is not helpful for the disposal pf the cloth made out of high-pr;ced yarn, dyes and chemicals.

There were instances when the Government granted exemption of excise duty for mill cloth, tobacco and certain other commodities when there was a slump in their business. Bharat Ratna Smt. Indira Gandhi announced 20 per cent rebate on thg sale of handloom cloth accumulated with weavers' cooperatives. Last year, our beloved Prime Minister had written off loans of several ten\* of crores outstanding against handloom weaver<sub>3</sub> in Uttar Pradesh to tide over the crisis faced by them.

The earnest appeal of handloom weavers all over the country is to increase the M.D.A. to 12 per cent on their tunrnovers so that the accumulated cloth may be sold to the extent of at least 50 per cent, which wrll be a great relief to the handloom weavers in crisis. Timely help will save the handloom weavers from unemployment and its consequences. Thank you, Madam.

## ANNOUNCEMENT REGARDING GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 8TH AUGUST, 1994

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR): With your permission, Madam, I rise to announce that Government Business during the week commencing 8th August, 1994 will consist of:—

1. Consideration and passing of; (a) The Motor Vehicles (Amendment) Bill, 1994.

401

- (b) The Airports Authority of India Bill, 1993, so passed by Lok Sabha.
- (c) The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994, as passed by Lok Sabha.
- Discussion on the Resolution seeking extention of President's Rule in the State of Jemmu & Kashmir for a further period of 6 months w.s.?
   9.1994.
- Consideration and return of the Manipur Appropriation (No. 2) Bill, 1994, e. passed by Lok Sabha.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one minute past one of the clock.

The House resembled after lunch at thirty-four minutes past two of the clock, The Deputy Chairman in the Chair.

## PAPERS LAID ON THE TABLE (Cutd.)

Simplified Statement regarding Astion Taken Report on the Recommendations of Joint Parliamentury Committee NW

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam, I lay on the Table a simplified Statement (in English and Hindi) regarding Action Taken Report on the recommendations of the Joint Perliamentary Committee which enquired into the invegularities in Securities and Banking Transactions including withdrawal of certain words contained in the Action Taken Report.

SHRI P. UPENDRA (Andere Predesh): Madam, can we ask supplementaries? (Interruptions). SHRI IAGE5H DESAI (Maharashtra): No, it caa't be done because he haa laid a copy of the statement on tha ""»! i (TntMruptteru)

THE DEPUTY CHAIRMAN: I JWfTi follow what you are saying.

SHRI P. UPENDRA: Madaa, can #• seek soma clarifications?

## SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1994-95 (Anewf, 19\*4)

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Madam,. I lay on the Table a statement (ii» English and Hindi) showing the Supplementary Demands for Grants (General) for the year 1994-95 (August, 1994).

THE DEPUTY CHAIRMAN: Todey the Private Members' Business day.

SHRI P. UPENDRA (Andhr\* Peadesh): Madam, Special Mentions should be taken up.

THE DEPUTY CHAIRMAN: I haw' to think about it becaus\* thi\* will be a new precedent.

1 hav© to inform the hon. Members that today's Resolutions are jn the names of tha Members who are not present here. fin today's Private Members Business, there is a Resolution moved by Shri Vjren J. Shah,, which is under discussion, and then the other Resolutions to be moved by Shri E. Balanandan, Shri Ramachandran Pillai, Shri Triloki Nath Chaturvedi, Shri Satya Prakash Malaviya and Dr. Naunihal Singh. None of them i« here... (Interruptions)

SHRI JAGESH DESAI (Maharashtra): Tbe discussion on the Resolution move\* by Shri Vires J. Shah was to be conti-»ned.

ffin 5WUTY CHAIRMAN: Butthe Member,, who moved the Resolution, iko^i be kere. We'cannot continue tae